

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

IA-274/13 in Appeal No. 161 of 2013

Dated: 21st August, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

GAIL (India) Ltd. Appellant (s)

Versus

Petroleum & Natural Gas Regulatory Board ... Respondent (s)

Counsel for the Appellant (s): Mr. Ajit Pudussery, Adv.
Mr. M. Chandra Shekhar

Counsel for the Respondent(s): Mr. Rakesh Dewan, Adv.
Mr. Saurav Aggarwal, Adv

ORDER

We have heard the Learned Counsel for both the parties. This is an application to condone the delay of 20 days in filing the appeal against the main order dated 10.5.2012.

We are satisfied with the reasons for delay, referred to in the application. Therefore, delay is condoned.

The Registry is directed to number the appeal and Post the matter for admission on **29.08.2013 in Court-II.**

**(Nayan Mani Borah)
Technical Member (P&NG)**

**(Justice M. Karpaga Vinayagam)
Chairperson**

pr/rt